

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSHIPRA MOTORS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kshipra Motors Private Limited
2.	Date of incorporation of corporate debtor	28-10-2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. of corporate debtor	U05010MP2003PTC016184
5.	Address of the registered office and principal office (if any) of corporate debtor	74, Chimanganj Mandi Agar Road, Ujjain, MP, India, 456001
6.	Insolvency commencement date in respect of corporate debtor	29-07-2026 (Order uploaded at NCLT website on 30-07-2026)
7.	Estimated date of closure of insolvency resolution process	25-01-2027 (180 Days From the date of receipt of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khandelwal Reg. No: IBBI/IPA-001/IP-P00703/2017-18/11301
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: navink25@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: cirp.kshipramotors@gmail.com
11.	Last date for submission of claims	12-08-2026 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kshipra Motors Private Limited** on 29-07-2026 (order uploaded at NCLT website on 30-07-2026).

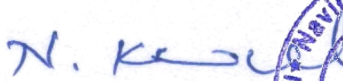


The creditors of **Kshipra Motors Private Limited**, are hereby called upon to submit their claims with proof on or before 12-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Navin Khandelwal

Interim Resolution Professional

IBBI/IPA-001/IP-P00703/2017-18/001

AFA valid till 31-12-2026

Date: 02-08-2026

Place: Indore



Spain to fence Ceuta border after migrant rush kills 67

Schengen suspension: PM hits out at 'selfish' EU netas

Ceuta: Spain announced it would install a 500-metre-long containment barrier along the sea border between its North African territory of Ceuta and neighbouring Morocco after 50-60,000 migrants breached the frontier earlier this week. The death toll rose to 67, including people who drowned and others killed in a stampede while trying to cross a breakwater barrier, the Spanish government said on Saturday.

PM Pedro Sanchez slammed the reaction of some European leaders, saying calls for Spain to be suspended from the EU's borderless Schengen Area were "driven by prejudice, fake news, ignorance, or political interest".

A handful of exhausted migrants who swam to Ceuta's urban Tarajal beach on Saturday morning were met by soldiers who escorted them back across the border. Spain's interior ministry said the majority of those who entered the territory had already returned to Morocco.

"We are relentless against those who break the law," Interior Minister Fernando Grande-Marlaska said.

Sanchez also sought a videoconference of EU interior ministers to "enable us to establish a common response to situations of this kind and reaffirm that the security of our external borders is a shared responsibility of all Member States, and not only of those on



Far-right demonstrators take to streets against the mass arrival of Moroccan migrants in Ceuta, in Madrid the Union's front line. He criticised some EU nations he said had "chosen to attack Spain and to call for its temporary exclusion from the Schengen Area". "In the current international context, the EU can not afford this kind of selfish, polarising and unlawful reaction," Sanchez wrote in his letter.

European Commission President Ursula von der Leyen welcomed calls from leaders to a meeting to "take stock of what has happened" in Ceuta, but maintained that the EU had offered help to Spain "from the very first moment".

On X, von der Leyen said: "The good news is that the vast majority of those who arrived illegally have returned to Morocco, due to the effective work of Spanish and Moroccan law enforcement. Not a single person reached mainland Spain or the rest of the EU. This shows why the control of our European borders matters. We have a strong sys-

tem in place. But it needs to be further strengthened."

France stepped up border controls with Spain following the influx of migrants into Ceuta, President Emmanuel Macron said.

"Ceuta does not enjoy free movement to the rest of the Schengen Area. However, yesterday I asked the interior minister to strengthen controls at our border with Spain if necessary: four mobile police units, aircraft and drones have been deployed," Macron said on X. Portuguese PM Luis Montenegro said: "There is no reason to take any measure to suspend the rules of the Schengen Area, but there are reasons to reinforce the presence of security forces at border controls closest to this event, on the maritime and land borders of southern Portugal."

—AFIANS

US envoy gor urges B'desh to join Pax Silica Initiative

Dhaka: US Special Envoy for South and Central Asia Sergio Gor on Saturday urged Bangladesh to join the US-led Pax Silica initiative during talks with Prime Minister Tarique Rahman on bilateral ties, trade and investment.

Gor said Bangladesh had potential to join the global economic security alliance focused on critical minerals, energy, semiconductors and artificial intelligence infrastructure, Dhaka Tribune reported. Pax Silica aims to reduce reliance on Chinese technology dominance.

Gor, also US Ambassador to India, said the two nations



had opportunities to boost economic cooperation. Rahman sought US investment in IT, warehousing and agricultural sectors. They also discussed the Rohingya crisis, with Gor calling for a swift and sustainable political solution.

US Ambassador to Bangladesh Brent Christensen and Foreign Minister Khailur Rahman attended the meeting along with other senior officials.

GOR, INDIA ENVOY MEET

Indian High Commissioner to Bangladesh Dinesh Trivedi met visiting US Special Envoy for South and Central Asia Sergio Gor in Dhaka on Friday and discussed issues of mutual regional interest, arrived in Dhaka on Thursday on his maiden official visit. —PTI

Prison chess club: Nirav skips UK court hearing

London: Fugitive jeweller Nirav Modi, wanted in India in the \$2 billion Punjab National Bank fraud and money laundering case, skipped a UK court hearing to join his prison chess club.

The 55-year-old, lodged at HMP Wandsworth in London, was scheduled to appear via videolink on Friday in a civil case concerning the sale of a luxury apartment linked to him.

"It is his decision not to attend," Master James Brightwell of the High

Court in London said. A prison officer told the court that Modi knew about the hearing but had chosen to "join the chess club".

His lawyers said his attendance was unnecessary as they were seeking an adjournment.

The case concerns the proposed sale of an apartment in central London's Marylebone area. The court adjudicated the matter until September. Modi has been in prison since his arrest on an extradition warrant in March 2019. —PTI

US visa bond must for 50 nations; India not on list

Washington: The US State Department has made its visa bond programme permanent after a pilot scheme, covering citizens of 50 nations, mainly in Africa, along with Bangladesh, Nepal and Bhutan. India is not on the list.

Applicants for B-1/B-2

business and tourism visas may be required to post a bond of up to \$20,000. The rule takes effect on Aug 3. Consular officers could require bonds of \$5,000, \$10,000 or \$15,000. The final rule removes the \$5,000 option and raises the maximum to \$20,000.

OFFICE OF THE EXECUTIVE ENGINEER PUBLIC WORKS DEPARTMENT, DIVISION NO. 1, INDORE egpww1ind@pn.in ph. 907312349976						
E-tendering NIT No. 26/SC/2026-27/ Indore, Dated - 29-07-2026 Online percentage rate bids for the following works are invited from registered contractors and Firms of reputed fulling registration criteria:-						
Sr. No.	Online Tender No.	Name of Work	Probable Amount of Contract (In Lakhs)	Earnest Money (In Rs.)	Cost of Bid Document	Period of Completion
1	2	3	4	5	6	7
1	PW06B-525043-1	CONSTRUCTION OF BARODA DUAULI TO MAIN ROAD TO KHUDEL SEMULIA CHAU KHENAMA PHATA ROAD INCLUDING ELECTRICAL WORK (SC/04/2026)	390.56	390560	15000	240 DAYS I/R YEARLY SEASON
GRAND TOTAL			390.56			
1. All details relating to the Bid Document(s) can be viewed and downloaded free of cost on the website https://mptenders.gov.in Bid Document can be purchased after making online payment of portal fees. 2. At the time of submission of the Bid the eligible bidder shall be required to:- 1. Pay the cost of Bid Document and submit the receipt; 2. Deposit the Earnest Money and submit the receipt; 3. Submit a check; 4. Submit an affidavit; 5. Submit PWD Registration; 6. Submit GST; 7. Submit PAN; 8. Submit Annexure H Details can be seen in the Bid Data Sheet 3. The Bid Document can be purchased only from Date - 30-07-2026 10:00 to Date - 14-08-2026 18:00 4. Detailed Notice Inviting Tender and other particulars of tender can be seen on the above website. 5. Amendments to NIT, if any, would be published on website only, and not in newspaper. Affidavit Annexure B, (On Non Local stamp of its 200/-)						
G-16457			Executive Engineer PWD Division No. 1 Indore			

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSHIPRA MOTORS PVT LTD

RELEVANT PARTICULARS	
1. Name of corporate debtor	Kalpita Motors Private Limited
2. Date of incorporation of corporate debtor	28-10-2003
3. Authority under which corporate debtor is incorporated / registered	RTO Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U0601GM020030016584
5. Address of the registered office and principal office (if any) of corporate debtor	74, Chhinaganj Mandi Agar Road, Ujjain, MP, India, 456001.
6. Insolvency commencement date in respect of corporate debtor	29-07-2026 (Order uploaded at NCLT website on 30-07-2026)
7. Estimated date of closure of insolvency resolution process	25-01-2027 (180 Days From the date of receipt of Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Navin Khadwalal Reg. No. IBS/19A-001/IP-000703/2017-18/11301 Address-206, Naanpet Plaza 5/2 Old Palasia, Indore-452018 Email- navin25@yahoo.com
9. Address and e-mail to be used for correspondence with the interim resolution professional	Address-206, Naanpet Plaza 5/2 Old Palasia, Indore-452018 Email-id:navin25@yahoo.com
10. Last date for submission of claims	22-08-2026 (30 days from the date of order received by IRP) Based on limited information, there is no class of creditor (s) 21(A)(b)) of IBC 2016.
11. Classes of creditors, if any, under class (b) of sub-section (4) of section 21, ascertained by the interim resolution professional	Not Applicable.
12. Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	(a) WebLink: https://ibbi.gov.in/en/home/downloads (b) Details of authorized representatives are available at:
13. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WebLink: https://ibbi.gov.in/en/home/downloads (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kalpita Motors Private Limited** on 29-07-2026 (order uploaded at NCLT website on 30-07-2026). The creditors of **Kalpita Motors Private Limited** are hereby called upon to submit their claims with proof on or before 22-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 02-08-2026
Place: Indore

Navin Khadwalal
Interim Resolution Professional
(IBBI/19A-001/IP-000703/2017-18/11301
AFA valid till 31-12-2026

DEBTS RECOVERY TRIBUNAL

Government of India, Ministry of Finance
Department of Financial Services, (Banking Division)
2nd & 3rd Floor, Sanchar Vikas Bhawan (BSNL Building), Residency Road, Near Head Post Office, South Civil Lines, Jabalpur (M.P.) 482001

Case No. R.C./8/2024 in O.A. No. 32/2021

BANK OF INDIA Vs M/S KRATIKA ENTERPRISES
E-AUCTION NO.157/2026

Under mentioned properties will be sold by "on line e-auction" through website <https://baanknet.com> for recovery of a sum of **Rs. 45,27,352.90 (Rupees Forty Five Lakh Twenty Seven Thousand Three Hundred Fifty Two & Ninety Paise Only)** payable by youth in respect of Recovery Certificate in O.A. No.32/2021 issued by the Presiding Officer, Debts Recovery Tribunal, Jabalpur with interest at 12.00% p.a. with simple interest from 24-12-2020 and cost payable as per recovery certificate till realization.

Date & Time of e-auction : 10-09-2026 Between 12.00 hours to 13.00 hours

S.No.	SPECIFICATION OF THE PROPERTIES PUT FOR SALE	ESSE/Reserve Price	EMD/Bid price
1.	All that piece of property diverted land situated in Kharsa No- 311/3, Village-Rehmapur, Tehsil & District - Khandwa (M.P.) area measuring 157153 sq. ft. property in the name of Shri Arun Kumar Agrawal S/o Hajjarilal Agrawal	66,60,000.00 (Rupees Sixty Six Lakh Sixty Thousand Only)	6,66,000.00 (Rupees Six Lakh Sixty Thousand Only)

Term and Conditions of Sale

1. All conditions of sale shall be governed by the provisions of the Recovery of Debts and Bankruptcy Act, 1993 read with the Second & the Third Schedules to the Income Tax Act, 1961 and the Income Tax (Certificate Proceedings) Rules 1962 and also guided by the Information Technology Act 2000 as amended from time to time.

2. Prospective bidder may avail online training from service provider:

Name of Auction Agency	Bank Asset Auction Network (BAANNET)
Helpline Nos.	+91 - 8291202220
Helpline Email Address	support.baanknet@gsballiance.com
Bank Officer	Shri Shashikant Bhalavi, Chief Manager, Mob. No. 9455435442
Date and Time of property inspection	31-08-2026 between 12.00 a.m and 4.00p.m

3. Intending bidders are advised to go through website: <https://baanknet.com> for auction bid form and details, terms and conditions of sale before submitting their bids.

4. Bids should be submitted only online in the prescribed form along with a copy of identity document viz. the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/ attorney of the company as an attachment to the bid form. Bidder should satisfy himself with regard to correctness, measurement, encumbrances etc. by their own sources (Govt. Office) also later on DRT will not be responsible for this.

5. 10% of the upset price i.e. EMD/Bid price **Rs.6,66,000.00 (Rupees Six Lakh Sixty Six Thousand only)**; must be remitted towards EMD deposited in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.com> and the remittance must be clearly mentioned in the bid form.

6. Bids should be submitted on or before 17.00 Hours on 08-09-2026 online.

7. A copy of the bid form along with its enclosure submitted online should also be sent to Recovery Officer, DRT, Jabalpur, 2nd & 3rd Floor, Sanchar Vikas Bhawan (BSNL Building), Residency Road, Near Head Post Office, South Civil Lines, Jabalpur so as to reach at the earliest.

8. Online bidding will commence from the highest bid quoted among the bids and the minimum increase for each bid will be **Rs.70,000.00 (Rupees Seventy Thousand only)**. In case of bid received before closure of Auction window, there shall be an automatic extension of 5 minutes in Auction time by the system.

9. The refund of EMD of the unsuccessful bidders will be remitted to the same account from which the payment has been made and no inquiry in this regard will be entertained. After deposit of EMD by intending bidder they cannot withdraw the EMD amount until they are declared as "Unsuccessful bidder" otherwise the amount will be forfeited.

10. In the case of immovable property listed in the schedule below, the highest bidder shall remit 25% of the bid amount (less EMD) on the next day on declaration, if the sale is knocked down in his/her favour, through RTGS/NEFT Account No. 5692799461 in the name of Recovery Officer, E-auction account, DRT Jabalpur with CENTRAL BANK OF INDIA, DHOIBHAT BANGUR, JABALPUR, (IFSC Code: CBIN0281618), and in default of such deposit, the property shall forthwith be put up again and resold and amount deposited as EMD will be forfeited.

11. Highest bidder shall remit balance 75% of the sale amount along with pondage of 1% of sale amount plus Rs. 10/- for each property separately within 15 days of auction, to the Account No. 5692799461 mentioned para No. 10 through RTGS/NEFT/Money Transfer, exclusive of such day, or if the 15th day be a Sunday or other holiday, then on the first office working day after 15th day. In default of payment within the period mentioned above, the property shall be resold after the issue of a fresh proclamation of sale. The deposit will be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.

12. Property will be sold "As is Where is and No Complaint basis"

13. Properties will not be sold below the upset price.

14. Recovery Officer have the absolute right to accept or reject the bid or postpone/cancel the sale without assigning any reason.

15. Intending bidders are advised to peruse copies of the title deed available with the CH Bank and also check the identity and correctness of the property details and encumbrances etc by their own sources also. DRT will not be responsible for correctness of same.

16. The bidders may participate in the e-auction by quoting / bidding from their own offices / places of their choice. Internet connectivity shall have to be ensured by each bidder himself. DRT Bank / Service Provider shall not be held responsible for the internet connectivity, network problems, system crash down, Power failure etc.

17. Highest bid will be provisionally accepted on "subject-to-approval" basis and the highest bidder shall not have any right/titile over the property until the sale is confirmed in his/her favour.

18. The sale attracts Stamp Duty, Registration Charges, etc. as per relevant laws.

19. Sale Certificate will be issued only in the name/names of the bidders whose name/names are mentioned in the bid form.

20. No request for inclusion/substitution of names, other than those mentioned in the bid, in the sale certificate will be entertained.

21. Bidders should not disclose their User ID as well as password and other material information relating to the bidding to anyone to safeguard its secrecy.

22. Bidders may encounter certain unforeseen problems such as time lag, heavy traffic, system/power failure at the Bidders end. To avoid losing out on bidding because of above-mentioned reasons, it is advised not to wait for the last moment.

23. The e-auction service provider, the officials of the Bank, including their men, agents, servants, etc., facilitating the e-auction sale, shall maintain absolute strict confidentiality of the particulars of the bidders participating in the e-auction sale.

Place: Jabalpur
Date: 17.07.2026



(Neelish Kumar Awadhya)

RECOVERY OFFICER II

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank

ARMB, INDORE:
20, Sneh Nagar,
Sapna Sangeeta Road, Indore

POSSESSION NOTICE [See Rule 8(1)] For movable/Immovable Property

Whereas, The undersigned being the Authorised Officer of Punjab National Bank under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rule 2002 issued a demand notice on the dates mentioned against each account calling upon the respective Borrower/Guarantor/ Mortgagor to repay the amount as mentioned against each account within 60 days from the date of receipt of the said notice. The Borrower / Guarantor/ Mortgagor having failed to repay the amount, Notice is hereby given to the Borrower / Guarantor / Mortgagee and the public in general that the undersigned has taken **POSSESSION** of the property described here in below in exercise of powers conferred on him/her under section 13(1) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each account.

The Borrower/Guarantor / Mortgagor in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amount and interest & incidental Expenses. Costs thereon mentioned below.

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Name of the Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Description of the Security (ES) movable/ Immovable Property	Date of Demand notice Date of Possession	Outstanding Amount
1./M/s Maa Kailadevi Logistics	1. All that part and parcel of Property situated at Survey No. 100/3 Area 0.158 Hectare. Survey No. 101/3 Area 1.404 Hectar from area 0.651 Hectar (At present Survey No. 101/3/2 Area 0.651 Hectar) Total admeasuring area 0.809 Hectar Located at village Machapur Bujurg, Patwar Halka No. 60 Tehsil Maheshwar Distt. Khargone (M.P.) Boundaries Survey No. 100/3 (As per Sale Deed) - East - Nala & District Road, West - Land Survey No. 101/3, North - Nala & land survey No. 101/3, South - land Survey No. 101/3 & District Road Boundaries survey No. 101/3 (As per Sale Deed) - East - Land Survey No. 100/3, West - Land Survey No.101/2, North - Remaining Land Survey No.101/3, South - Land Survey No.100/3 Owners: Darshana Shakyawar D/o Dinesh Kumar Shakyawar	07.05.2026 01.08.2026	₹ 2,14,28,136.89 as on 07.05.2026 + Interest & Other Charges
2.Darshana Shakyawar D/o Dinesh Kumar Shakyawar Proprietor : M/s Maa Kailadevi Logistics S r . N o . 1 & 2 A d d : "Devshakti", 89 (1st Floor) CH Gaiden, Scheme No 74C (Corner House), Vijay Nagar Indore-452010 (M.P.)	1. All that part and parcel of Property situated at Survey No. 100/1 & 101/2/2.PH No. 69 Village Machapur Bujurg Tehsil Maheshwar Distt. Khargone-451225 (M.P.)	07.05.2026 29.07.2026	
3.Smt. Radha Devi W/o, Sh. Prabhulal Panwar Sr.No.3 Add.: Makhan No 19, Near A.R.D.S. School, Ward No. 21, Panchwati Parisar, Village Kamiya, Shajapur - 465333 (M.P.)	1. All that part and parcel of Property situated at Survey No. 100/1 Rakha 0.065 Hectare & Survey No 101/2/2 Rakha 0.708 Hectare, Total Rakha 0.773 Hectare located at village MachapurBujurg, PatwarHalka No. 69, Tehsil Maheshwar Distt. Khargone (M.P.) Boundaries survey No. 100/1 (As per Sale Deed) - East - Buyer land, West - Land Survey No.100/2, North - Land Survey No.101/2/2, South - District Road Buyer land, West - Land Survey No.101/1, North - Land of Prabhulal Panwar, South - Land survey No 100/1 & Road Owner: Darshana Shakyawar D/o Dinesh Kumar Shakyawar	07.05.2026 01.08.2026	

Date : 02.08.2026
Place : Indore

Authorised Officer
Punjab National Bank

SRG HOUSING FINANCE LIMITED
Cite: 155, S.M. Lodha Complex, Near Shastri Circle, Udaipur-313001 (Rajasthan)
Reg. Off: 321, S.M. Lodha Complex, Near Shastri Circle, Udaipur-313001 (Rajasthan)
Ph: 0294 2412609 e-mail: info@srghousing.com Website: www.srghousing.com

PUBLIC NOTICE FOR AUCTION-SALE OF IMMOVABLE PROPERTY

(UNDER SARFAESI ACT READ WITH PROVISIO TO RULE 8(i) & 9(i) OF SECURITY INTEREST (ENFORCEMENT) RULES)

Whereas the authorized officer of SRG Housing Finance Limited (hereinafter referred as the "SRGHFL"), 321, S.M. Lodha Complex, Near Shastri Circle, Udaipur - 313001 (Rajasthan), under the Securitisation And Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 (hereinafter referred as the "Act") and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, hereinafter referred as the "Rules" issued demand notice under section 13(2) of the Act calling upon the below-mentioned account due together with future interest thereon at the contractual rate plus all costs, charges and incidental expenses etc. till the date of payment within 60 days from the date of receipt of the said notices.

Notices is hereby given to the public in general and in particular to the Borrower(s)/Mortgagor(s) and Guarantor(s) having failed to repay the said amount within the specified period, the authorized officer has taken over physical possession in exercise of power conferred under section 13(14) of the Act read with the said rules, which is to be sold by way of auction on "As Is Where is basis", "As Is What is basis", and "Whatever there is basis, and "No Recourse basis" for realization of financial institution's due under Rules 8 and 9 of rules by inviting tenders/bids as per below auction schedule.

DESCRIPTION OF PROPERTIES	AUCTION SCHEDULE
Registered Mortgage Of Land & Building, Together With Buildings And Structures Constructed, To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth And Made Thereon, In The Name Of M/s. Seema Bai W/o Madhav Lal Having Property Patwar Halka No. 58, House No. 150, Ward No.-7, Village- Mahudi, Aslam, Tehsil-Badnagar, District-Ujjain (Madhya Pradesh) Admeasuring Area 650 Sq. Ft. Surrounded By:- East - Main Road, West - Land Of Owner, North - Agriculture Land Of Darbar, South - House Of Jeevan Lal	Known Encumbrances (If Any) Nil Reserve Price (in ₹) ₹ 6,00,000/- (Rupees Six Lakhs Only) Earliest Maturity Date (If) Through D D In Favour Of SRG Housing Finance Limited, Udaipur (Rajasthan) ₹ 60,00,000/- (Rupees Sixty Thousand Only) (End Date - Till August 17, 2026 Before 04:00 Pm) Bid Incremental Amount ₹ 10,000/- (Rupees Ten Thousand Only) Date, Time And Venue For Bidding Date-August 18, 2026, Time - 11:00 Am To 02:00 Pm, Venue-SRG Housing Finance Limited, R Building 1st Floor Office No. 1151/1 Tayta Tapa Marg, Freeganj Ujjain Madhya Pradesh - 456010. Inspection Of Properties Return Of EMD Of Unsuccessful Bidders Last Date For Payment Of 25% Of Accepted Highest Bid For Confirmed Successful Bidders (Inclusive Of EMD) Last Date For Payment Of Balance 75% Of Highest Bid
Party Details	LOAN DETAILS
	HLR000000000002167 1. Mr. Babu Sen S/o Mr. Madhav Lal Sen 2. Mr. Deepak Sen S/o Mr. Madhav Lal Sen 3. Mrs. Seema Bai W/o Mr. Madhav Lal 4. Mr. Ghanshyam Patidar S/o Mr. Jagdish Chandra Patidar 5. Mr. Ram Prasad Patidar S/o Mr. Ratan Lal Patidar
Date Of Demand Notice Us 13(2) Of Act Amount Of Demand Notice Us 13(2) Of Act	01-07-2021 ₹ 2,79,500/- Rupees Two Lakh Seventy-nine Thousand And Five Hundred Only As On March 18, 2021 Along With Future Interest At Contractual Rates And Rests, Besides Costs/charges, Incidental Expenses, Penal Interest, Etc., W.e.f. March 10, 2021 Incurred Till The Date Of Repayment In Full.
Date Of Possession Publication Date Of Possession Notice Outstanding Dues (₹)	01-02-2024 ₹ 12,81,458/- In Rupees Twelve Lakhs Eighty-one Thousand Four Hundred And Fifty-eight Only As On July 30, 2026 Along With Future Interest At Contractual Rates And Rests, Besides Costs/charges, Incidental Expenses, Penal Interest, Etc., W.e.f. July 31, 2026 Incurred Till The Date Of Repayment In Full.

1. For Inspection Of The Properties, The Intending Bidders May Contact Official Mr. Prabhud Sen (mobile No. - 91- 877064181) SRG Housing Finance Limited, R Building 1st Floor Office No. 1151/1 Tayta Tapa Marg, Freeganj Ujjain Madhya Pradesh - 456010 From 10:30 Am To 4:00 Pm.
2. The Sale Shall Be Subject To Rules/conditions Prescribed Under The Securitizations & Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002
3. The Notice Is Also Applicable To Borrower(s), Guarantor (s) And The Public In General.
4. Mode Of Payment: By Demand Draft/RTGS/ NEFT / Cheque / Online Payment In The Name Of SRG Housing Finance Limited At, Udaipur (Rajasthan). Sale Will Be Conducted By The Authorized Officer Through Auction.
5. Bidders Are Advised To Go Thru The Web Portal Of www.srghousing.com
Note - 1. This Notice Can Be Viewed On www.srghousing.com
2. For Detailed Terms And Conditions, Bid Form Etc., Logon To www.srghousing.com

PLACE: Madhya Pradesh
DATE OF Publication : 02/08/2026

Authorized Officer
SRG Housing Finance Limited

